

25.07.2020

Through Video conferencing at 11:20 am.

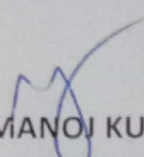
Present : Ld. APP for the State.

IO/ASI Suresh joined through Cisco Webex.

IO seeks some time to file mobile number as well as e-mail ID of accused and his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:25 am.

Present : Ld. APP for the State.

IO/ASI Suresh joined through Cisco Webex.

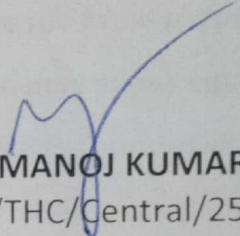
IO seeks some time to file mobile number as well as e-mail ID of accused and

his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order

be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:30 am.

Present : Ld. APP for the State.

IO/ASI Suresh joined through Cisco Webex.

IO seeks some time to file mobile number as well as e-mail ID of accused and

his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order

be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

5.07.2020

through Video conferencing at 11:35 am.

Present : Ld. APP for the State.

IO/ASI Munesh joined through Cisco Webex.

IO seeks some time to file mobile number as well as e-mail ID of accused and

his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order

be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:40 am.

Present : Ld. APP for the State.

IO/ASI Munesh joined through Cisco Webex.

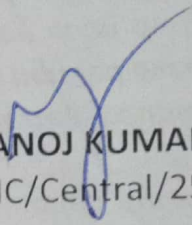
IO seeks some time to file mobile number as well as e-mail ID of accused and

his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order

be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:45 am.

Present : Ld. APP for the State.

IO/ASI Munesh joined through Cisco Webex.

IO seeks some time to file mobile number as well as e-mail ID of accused and his counsel.

At request, be put up on 29.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:50 am.

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for accused electronically. Perusal of the reply shows that applicant/accused has not been formally arrested.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands disposed off as withdrawn being premature. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 11:55 am.

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for accused electronically. Perusal of the reply shows that applicant/accused has not been formally arrested.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands disposed off as withdrawn being premature. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 12:00 pm.

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for accused electronically. Perusal of the reply shows that applicant/accused has not been formally arrested.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands disposed off as withdrawn being premature. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 12:05 pm.

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for accused electronically. Perusal of the reply shows that applicant/accused has not been formally arrested.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands disposed off as withdrawn being premature. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

25.07.2020

Through Video conferencing at 12:10 pm.

Present : Ld. APP for the State.

Ld. Counsel for the applicant/accused Aman joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel for accused electronically. Perusal of the reply shows that applicant/accused has not been formally arrested.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present bail application stands disposed off as withdrawn being premature. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/25.07.2020

FIR No.107/20
P.S. Sadar Bazar
CIS No. 3516/20

25.07.2020

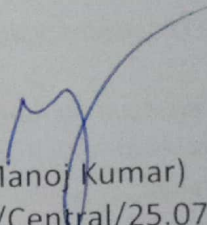
This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

19.08.2020


(Manoj Kumar)
MM-06/Central/25.07.2020

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present :

Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

19.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020

FIR No.50/20
P.S. Sadar Bazar
CIS No. 3518/20

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

19.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020

FIR No.00032974/19
P.S. Sadar Bazar
CIS No. 3523/20

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present :

Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

19.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020

FIR No.61/20
P.S. Sadar Bazar
CIS No. 3537/20

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

18.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

18.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020

25.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

18.08.2020

(Manoj Kumar)
MM-06/Central/25.07.2020